It is hereby enacted in the Twenty-first Year of the Republic of India as follows-

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Tea Plantations Provident Fund and Pension Fund Scheme (Amendment) Act, 1970.
  - (2) It shall have the like extent as the principal Act.
  - (3) It shall come into force at once.

Amendment 2. In section 2(d) of the principal Act, for the of section 2 figures "Rs.500.00" occurring between the words of Assam Act "exceed" and "per mensem" the figures and words o'X of 1955. "Rs.1,000.00 (Rupees one thousand)" shall be substituted.

## The 4th May 1970

No.LJL.18/70/6.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## ASSAM ACT V OF 1970

[Received the assent of the Governor on the 28th April, 1970]

THE ASSAM CRIMINAL LAW (AMENDMENT) ACT, 1970

(Published in the Assam Gazette, Extraordinary dated the 5th May 1970)

## An

to amend the Rules for the Administration of Justice in the North Cachar Hills Subdivision of the State of Assam.

Preamble.

Whereas it is expedient to amend the Rules for the Administration of Justice in the North Cachar Hills Subdivision of the State of Assam, hereinafter called the said Rules, in the manner hereinafter appearing; It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

Short title, extent and commence- Law (Amendment) Act, 1970.

Ment title, 1.(1) This Act may be called the Assam Criminal commence. Law (Amendment) Act, 1970.

Ment.

- (2) It shall have the like extent as the said Rules.
- (3) It shall come into force at once.

An endment

2. In rule 1 of the said Rules:-

(1) the words "United District of Mikir and North Cachar Hills, Subdivisional Officer" shall be deleted. (2) after rule 1, the following shall be inserted as rule 1A, namely:—

"The Governor may when he thinks fit, appoint an Additional Deputy Commissioner, either generally, or for the trial of a particular case, or particular cases, civil or criminal, and may direct that such Additional Deputy Commissioner shall for the general or special purpose aforesaid, exercise all or any of the powers of the Deputy Commissioner."

Amendment 2. In rule 4,6,8 and 9 of the said Rules, for of rules 4,6,8 the words, "Subdivisional Officer", the words and 9. "Deputy Commissioner" shall be substituted.

Amendment of rule 10.

"Subdivisional Officer, or an Assistant to the Deputy Commissioner as may be specifically authorised by the Subdivisional Officer in this behalf or Deputy Commissioner" occurring at the end, the words, "Deputy Commissioner or an Assistant to the Deputy Commissioner as may be specifically authorised" shall be substituted.

Amendment of rule 11. Of the said Rules, for the of rule 11. words, "The Subdivisional Officer, or to an Assistant to the Deputy Commissioner and from him to the Deputy Commissioner, whose orders are final but the Governor may at any time call for the proceedings of any officer subordinate to him and modify or reverse any order passed" the words, "an Assistant to the Deputy Commissioner and from him to the Deputy Commissioner whose orders are final but the Governor may at any time call for the proceedings of any officer subordinate to him and modify or reverse any order passed" shall be substituted.

Amendment 5. In rule 12 of the said Rules, the words of rule 12. "Subdivisional Officer or" shall be deleted.

Amendment 6. In rule 13 of the said Rules, for the word of rule 13. "an" the word, "An" shall be substituted and the words, "the Subdivisional Officer or" shall be deleted.

7. In rule 21 of the said Rules, for the words, of rule 21. "Subdivisional Officer", the words, "Deputy Commissioner" shall be substituted.

Amend- 8. In rule 22 of the said Rules, the words ment of rule "Subdivisional Officer, or" shall be deleted.
22.

Amend- 9. In rules 23, 24B (2) and 31 of the said Rules, ment of rules the words, "The Subdivisional Officer, or" shall be and 31.

Amendment of rule

- 10. In rule 25 of the said Rules,-
  - (a) The words "the Subdivisional Officer" shall be deleted.
    - (b) in clause (b),-
      - (i) the words, "and the Subdivisional Officer" occurring in between the words "Deputy Commissioner" and "be" shall be deleted.
      - (ii) the words, "Subdivisional Officer or an" occurring in between the words "the" and "Assistant" shall be deleted.
  - (c) in clause (d), the words, "or Subdivisional Officer" shall be deleted.

Amendment of rule the United Mikir and North Cachar Hills" shall be 25D. deleted.

Amend- 12. In rule 26 of the said Rules, the words, ment of rule "Subdivisional Officer" shall be deleted.

Amend- 13. In rule 32 of the said Rules, the words, "or ment of rule Subdivisional Officer" shall be deleted.:

Ammend- i4. In rule 33 of the said rules, the words, "Subment of rule divisional Officer" shall be deleted.

Amend- 15. In rule 34 of the said Rules, the words, "Subment of rule divisional Officer" shall be deleted.
34.

Amendment of rule 35. In rule 35 of the said Rules, the words, "or Subdivisional Officer" shall be deleted.

Amendment of rule 39 of the said Rules, in paragraph 2,—

- (i) the words "Subdivisional Officer or an" occurring in the second line shall be deleted;
- (ii) for the words, "Subdivisional Officer" occurring in the tenth line, the words, "Assistant to the Deputy Commissioner" shall be substituted.

Amendment 18. In rule 40 of the said Rules, the punctuation of rule 40. and words, "," and "Subdivisional Officer" shall be deleted.



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Amendment 19. In rule 43 of the said Rules, the words of rule of 43. "Subdivisional Officer or an" shall be deleted.

Construing 20. All references to North Cachar Hills Subof referen-division in the said rules shall be construed as referces as North rence to North Cachar Hills District. Cachar Hills District.

Repeal and 21. (1) The Assam Criminal Law Amendment Savings. Ordinance, 1970 is hereby repealed Assam Ordinance No.II of 1970.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance as repealed shall be deemed to have been done or taken under the provisions of this Act, as if this Act, had commenced on the 2nd day of February, 1970 (date of promulgation of the Ordinance).

P. C. DAS, Joint Secy. to the Govt. of Assam, Law Department.

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